

**INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "A": NEW DELHI  
(Through Video Conferencing)**

**BEFORE  
SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SHRI K NARASIMHA CHARY, JUDICIAL MEMBER**

ITA No. 8146/Del/2018  
Asstt. Year : 2015-16

Sumit Kumar Khandelwal, D-160, Defence Colony, New Delhi – 110 024 PAN AFMPK3419G (Appellant)	Vs.	DCIT, Circle 16(2) New Delhi.  (Respondent)
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Assessee by:	None
Department by :	Shri M Baranwal , Sr. DR
Date of Hearing	12.03.2021
Date of pronouncement	12.03.2021

**ORDER**

**PER G.S. PANNU, VP**

This appeal filed by the assessee is directed against the order dated 26.10.2018 passed by the Ld. CIT(A)- 6, Delhi relating to assessment year 2015-16.

2. The Ld. Counsel for the assessee, vide application dated 5.3.2021 has requested for withdrawal of the appeal filed by him

on the ground that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 and certificate to this effect in Form No. 3 has already been obtained.

3. Learned Sr. DR has no objection for withdrawal of the appeal.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal and the appeal is dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed.

**Order pronounced in the open court at time of hearing  
itself i.e. on 12<sup>th</sup> March, 2021.**

sd/-

**(K NARASIMHA CHARY)  
JUDICIAL MEMBER**

sd/-

**(G.S. PANNUI)  
VICE PRESIDENT**

Dated: 12 /03/2021

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi

